

**SHRI K. S. RAO** : Sir, I introduce the Bill.

**MR. DEPUTY SPEAKER** : Shri G. S. Basavaraju to introduce the Bill. Absent.

Shri H. N. Nanje Gowda to introduce the Bill. Absent.

15.32 hrs.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Amendment of articles 217 and 224)

[English]

**SHRI V. S. KRISHNA IYER** (Banglore South) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY SPEAKER** : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

**SHRI V. S. KRISHNA IYER** : Sir, I introduce the Bill.

15.32½ hrs.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Amendment of article 366)

[English]

**SHRI THAMPAN THOMAS** (Mavelikara) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY SPEAKER** : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

**SHRI THAMPAN THOMAS** : Sir, I introduce the Bill.

15.33 hrs.

**INDIAN EVIDENCE (AMENDMENT)  
BILL\***

(Amendment of section 76)

[English]

**PROF. MADHU DANDAVATE** (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

**MR. DEPUTY SPEAKER** : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872.”

The motion was adopted

**PROF. MADHU DANDAVATE** : Sir, I introduce the Bill.

**MR. DEPUTY SPEAKER** : Shri Syed Shahabuddin to introduce the Bill. Absent.

15.33½ hrs.

**CONSTITUTION (AMENDMENT) BILL\***

(Amendment of Article 282)

[English]

**SHRI THAMPAN THOMAS** (Mavelikara) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY SPEAKER** : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

**SHRI THAMPAN THOMAS** : Sir, I introduce the Bill.